

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH**

O.A 351/523/2018

Date of Order: 23.04.2018

Coram : Hon'ble Mrs. Manjula Das, Judicial Member

Dulal Roy, s/o Late N.C Roy, R/o Prem Nagar, working as Junior Engineer (E&M) APWD, now posted at Kamorta Island, Nicobar District - 744303.

---Applicant

Versus

1. The Union of India, Service through the Secretary, Ministry of Road & Surface, Department of Public Works Department. New Delhi - 110001.
2. The Lt. Governor A&N Islands, Port Blair - 744101.
3. The Chief Secretary, A&N Administration, Port Blair - 744101.
4. The Secretary (APWD) A&N Administration, Port Blair - 744101.
5. The Chief Engineer. A&N Administration, APWD, Port Blair - 744101.

---Respondents

For the Applicant : Mr. P.C Das, Counsel

For the Respondents: None

ORDER(Oral)

Per : Ms. Manjula Das, Judicial Member:

The applicant has approached this Tribunal seeking the following relief:

- (a) " To pass an order directing the respondent authorities to consider the case of the applicant for promotion to post of Assistant Engineer (E&M) as non diploma holder in the APWD in terms of the Recruitment Rule of 2017.
- (b) To pass an order directing the respondent authorities to dispose of the representation filed by the applicant dt: 13-03-2018.
- (c) To pass such other order or orders as this Hon'ble Court may deem fit and proper. "



2. Heard Mr. P. C Das, ld. counsel appearing for the applicant.

Mr. Das, submits that at this stage the applicant will be satisfied if a direction is given to the respondent authorities to consider and dispose of the representation preferred on 13.03.2018 made by the applicant within a specific time frame.

Though no notice has been issued to the respondents, I find that it would not be prejudicial to either of the sides if such prayer of the ld. counsel for the applicant is allowed.

3. Without going into the merits, this O.A is disposed of by directing the respondents to dispose of the representation dated 13.03.2018 made by the applicant by passing a reasoned and speaking order within a period of 4 months from the date of receipt of a copy of this order. It is made clear that such representation shall be disposed of in the light of the Recruitment Rules existing in the relevant period by taking into consideration the seniority position of the applicant. If the applicant is found to be suitable, the benefits to be extended to the applicant as per law.

4. With the above directions and observations, the O.A stands disposed of. No order as to costs.

(Manjula Das)
Member (J)

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